

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

10.

C.P.(IB)-3329(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **03.03.2020**

NAME OF THE PARTIES:

Kumar Enterprises
v/s.
Snowbell Machines Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the parties present. Representative of the parties present in person.

2. Counsel for the Operational Creditor submits that payment of the sum of Rs.5,27,358/- has been received in full from the Corporate Debtor and therefore, they seek to withdraw the present Petition by waiving of interest component. In view of the settlement arrived between the parties, C.P.(IB)-3329(MB)/2019 is **dismissed** as withdrawn. File be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)